

SUPREME COURT OF INDIA

North-West KSRTC represented by its Chief Law Officer

Vs.

Mallikarjun Sanganabasappa Shettar

C.A.No.867 of 2001

(K.T.Thomas and R.P.Sethi JJ.)

25.01.2001

ORDER

The Text below is only a summarized version of the order pronounced

Respondent suffered fracture on wrist due to accident while traveling in a bus belonging to appellant. Tribunal awarded compensation which according to appellant was on higher side. Supreme Court observed that movement of wrist which was impaired by 25% loss estimated by Tribunal was on higher side thereby reducing amount of compensation.